

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 371/TL/2026

Subject : Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kakinada I Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Kakinada I Transmission Limited (KITL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 372/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Kakinada I Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Kakinada I Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **11.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prashant Kumar, KITL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner, KITL, submitted that the present Petitions have been filed for the grant of a transmission licence to establish the "Transmission System for proposed Green Hydrogen/ Green Ammonia Projects in Kakinada Area (Phase-I)" ("the Project") and for the adoption of the transmission charges in respect of the Project discovered through the tariff-based competitive bidding process. He further submitted that the Petitioner company was acquired by the Successful Bidder on 29.6.2026 and consequently, these Petitions have been filed within the timeline specified under clause 2.15.2 of the RfP.

2. After hearing the representative of the Petitioner, the Commission directed as under:

- a) Admit and issue notice to all the Respondents;
- b) The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter;
- c) The Respondent, CTUIL, is directed to submit the following information/clarification on an affidavit within a week:
 - (i) In recommendation for the grant of licence, CTUIL has intimated that GNA-RE of about 750 MW has been granted at Kakinada. CTUIL is directed to furnish the details of the total application received at Kakinada and their status.
 - (ii) The Bid Process Coordinator, PFC Consulting Limited, to furnish complete information as sought vide letter dated 3.8.2026 within a week.

3. The matters will be listed for hearing on **3.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)